

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3910**  
ANSWERED ON 08.12.2016

**POWERS TO NATIONAL MISSION FOR CLEAN GANGA**

3910. DR. KULAMANI SAMAL

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the National Mission for Clean Ganga (NMCG) has been empowered with the power to fine those responsible for polluting the river, if so, the details thereof;
- (b) whether the NMCG has found out the industrial effluents as the major reason of pollution of river Ganga, if so, the details of industries established along the river responsible for the pollution;
- (c) whether the NMCG since its inception has ever brought the issue before the Central Pollution Control Board, if so, the details thereof along with the action taken against the industrial set-ups and other polluters since then; and
- (d) the quantum of expenditure incurred on the Mission during the last two years and the achievements made in this regard so far?

**ANSWER**

THE MINISTER OF STATE (IC) FOR YOUTH AFFAIRS & SPORTS AND MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SHRI VIJAY GOEL)

(a) Government of India has constituted National Mission for Clean Ganga (NMCG) as an Authority under Environmental Protection (EP) Act, 1986 for effective abatement of pollution and rejuvenation, protection and management of river Ganga. The powers of NMCG, as an authority, inter-alia, includes issue of direction under Section 5 of EP Act, 1986.

(b) & (c) Sewage and industrial effluent discharge has been identified as major source of pollution of River Ganga. NMCG is working in close coordination with CPCB for pollution abatement in river Ganga since its inception. CPCB has identified 764 Grossly Polluting Industries in the five Ganga basin states discharging more than 500 MLD of industrial effluent to river Ganga and its tributary rivers. CPCB has issued directions under Section 5 of (EP) Act, 1986 to 583 units based on the compliance verification of standards. Out of these 583 units, 77 units were issued closure directions.

Directions have been issued under section 5 of (EP) Act, to 118 Municipalities of Ganga front towns including towns of Ramganga & Kali Nadi (Moradabad & Meerut) for management of sewage & solid waste management.

(d) The funds released to NMCG by the Government during the last two years (2014-15 & 2015-16) is Rs.326.00 crore and Rs. 1632.00 crore respectively.

As on 30th September 2016, 128 projects have been sanctioned under Namami Gange Programme (including the existing projects sanctioned under NGRBA Programme) at an estimated project cost of Rs.9419 crore. Out of these, 42 projects are sanctioned exclusively under new components of Namami Gange Programme with a sanctioned cost of Rs 977.07 crore. 58 project are sanctioned to create 808.23 MLD new STP and rehabilitation of 1089.00 MLD of STP and laying / rehabilitation of 3627.15 Km sewer network. 8 projects are completed which has created 127.90 MLD of STP and laid 847.36 km of sewerage network.

